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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 32 of 2017 in TP No. 119/397-398/NCLT/AHM/2016 (New)
CP No. 23/397-398/CLB/MB/2015 (Old)**

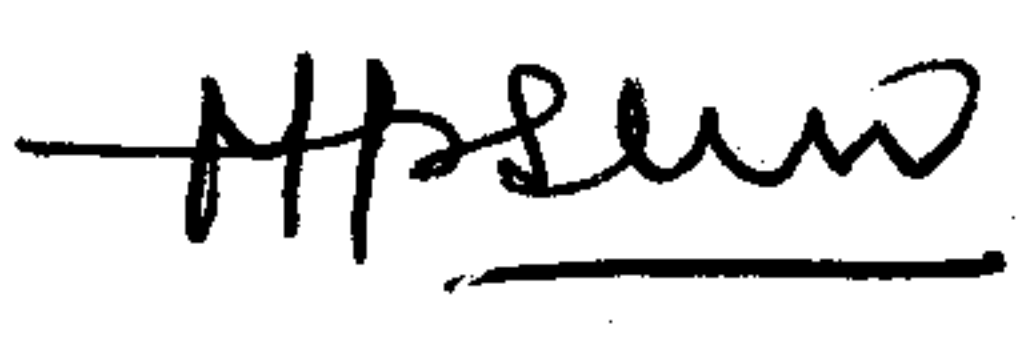
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: Dhiren Pratapmal Bhandari
V/s.
DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	M.P. SHARMA	PCS	For Petitioner	
2.	KUNJAL DALAL	PCS	in Resp 1	LC A.D. Dalal

ORDER

Learned PCS Mr. M P Sharma present for Petitioner. Learned PCS Mr. Kunjal Dalal present for Respondent no. 1. None present for other Respondents.

Learned PCS for original Respondent no. 1 requested time to file rejoinder in IA 32/2017. Original Respondent shall file rejoinder in IA 32/2017 within two weeks serving a copy in advance to the petitioner.

Application filed by original petitioner shall be registered today itself. Original Respondent shall file reply within two weeks serving a copy in advance to Petitioner.

List the matter on 18.05.2017 for hearing on applications.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of April, 2017.